

2

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Review Application No. 136/95 in O.A. 404/94

AND

Review Application No. 17/96 in O.A. 404/94

Allahabad this the 30/11 day of Dec 1996

Hon'ble Dr. R.K. Saxena, Member (Jud.)  
Hon'ble Mr. D.S. Baweja, Member (Admn.)

Review Application No. 136 of 1995

In

Misc. Application No. 565 of 1995

In

Original Application No. 404 of 1994

Kamlesh Kumar Bharti            :::            Applicant  
By Advocate Sri A.B.L. Srivastava

Vs.

Union of India and others :::            Respondents

AND

Review Application No. 17 of 1996

In

Original Application No. 404 of 1994

Kamlesh Kumar Bharti            :::            Applicant  
By Advocate Sri R.K. Pandey

Vs.

Union of India and Others :::            Respondents.

O R D E R (BY CIRCULATION)

By Hon'ble Dr. R.K. Saxena, J.M.

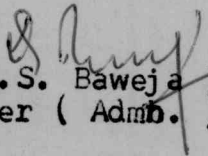
The review petition no.17/96 has been moved by one Mohd.Nasir who was not a party in the O.A. and thus, he has no locus-standi to challenge the Judgment which was given on 31.10.1995. The review application no.17/96 was filed on 08/2/96.

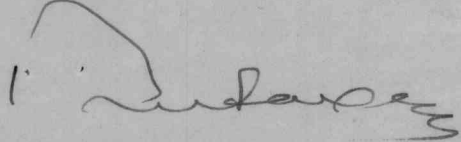
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No doubt the application for condonation of delay is there but, there is no substantial ground to allow the same. Since the applicant was not a party, the review application does not remain maintainable.

2. The review application no. 136/95 has been moved by Kamlesh Kumar to review the Judgment as regards the M.A.No. 565/95 in O.A.404/94. The point which has been raised, was considered and thus, we do not see any ground to interfere with the order. Thus, both the review applications no.136/95 and 17/96 stand rejected.

  
( D.S. Baweja )  
Member ( Adm. )

  
( Dr. R.K. Saxena )  
Member ( Jud. )

/M.M./